

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5636/2023

(Arising out of impugned final judgment and order dated 12-12-2022 in RFA No. 193/2019 passed by the High Court Of Kerala At Ernakulam)

LELAMMA THOMAS & ORS.

Petitioner(s)

VERSUS

CHERIYAN T. THACHETTU & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.58903/2023-EXEMPTION FROM FILING O.T.)

Date : 29-03-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Raghenth Basant, Adv.
Mr. P. S. Sudheer, AOR
Mr. Rishi Maheshwari, Adv.
Ms. Anne Mathew, Adv.
Mr. Bharat Sood, Adv.
Ms. Shruti Jose, Adv.

For Respondent(s) Mr. Roy Abraham, Adv.
Ms. Reena Roy, Adv.
Ms. Seema Jain, Adv.
Mr. Akhil Abraham Roy, Adv.
Mr. Yaudhinder Lal, Adv.
Mr. Himinder Lal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the special leave petition as well as on the prayer(s) for interim relief.

Respondent nos.2 & 3 are represented by learned counsel on caveat. He accepts notice on their behalf. Service to be effected on respondent no.1.

Tag with SLP(C)No.3649/2023.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR